

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4007**

TO BE ANSWERED ON THE 25TH MARCH, 2025/ CHAITRA 4, 1947 (SAKA)

FLOOD RELIEF TO TELANGANA

4007. SHRI KUNDURU RAGHUVeer:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Telangana has received less flood relief than Andhra Pradesh;**
- (b) whether the Government will reassess Telangana's flood damage; and**
- (c) whether there is a plan to increase relief funds based on the actual losses and if so, the details thereof?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI)

(a): The Scheme of financing the relief expenditure under State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) is based on the recommendations of the successive Finance Commissions set-up under the Article 280 of the Indian Constitution. Further, the disbursement of assistance from SDRF and NDRF is governed by the guidelines and the items and norms of assistance, which are formulated in consultation with all stakeholders, including States. These guidelines and

norms of assistance of SDRF and NDRF are applied PAN India without any discrimination, and which are available on the Ministry of Home Affairs website <https://ndmindnia.mha.gov.in>.

(b) and (c): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the SDRF already placed at their disposal, in accordance with Government of India approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from the NDRF, as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

In wake of floods during 2024 in Telangana, an IMCT was constituted by the Central Government on 5th September, 2024 for on the spot assessment of damages, without waiting for the Memorandum from the State Government. The IMCT visited the affected areas in the State during 10th to 13th September, 2024. Based on the report of the IMCT, the Central Government

approved an amount of Rs. 231.75 crore (subject to the adjustment of 50% of balance available in the SDRF account) from NDRF, for the floods of 2024.

Besides, an amount of Rs. 555.20 crore (Rs. 416.80 crore Central Share + Rs. 138.40 crore State share) has been allocated in SDRF to Telangana for the financial year 2024-25. The Central Share of Rs. 416.80 crore has already been released in advance to the State. In addition, the Accountant General, Telangana reported a balance of Rs. 1345.15 crore in its SDRF account as on 1stApril, 2024. Thus, sufficient funds are available in the SDRF account of the State for the relief operations.

The financial assistance provided under SDRF and NDRF is by the way of relief and not for compensation for losses as suffered/ claimed.
